

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO----- of 2025/EZ  
IN THE MATTER OF  
MAA KALIJAEE MOTOR BOAT WORKERS UNION  
.....APPLICANT**

Versus

**STATE OF ODISHA &Ors                      ...                      Respondents**

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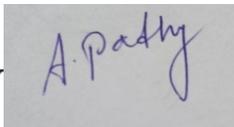
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PLACE: Bhubaneswar

**SANKAR PRASAD PANI**

DATE: 03/07/2025

**ASHUTOSH PADHY**

*S.Pani* → 

**ADVOCATE**

Plot 2132/4814, Nageswar Tangi, Bhubaneswar 751002 Cell-9437279278, Email:  
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**SYNOPSIS**

That the present application is being filed challenging the illegal permanent concrete constructions made by the Private Respondent inside the Chilika lake a designated RAMSAR site without any permission from the competent authority and in violation of Coastal Regulation Zone (CRZ) Notification 2019. That by illegally constructing a permanent jetty and putting 0.15 million fisher folks lives into danger who lives in and around the Chilika Lagoon.

**LIST OF DATES**

18/01/2019	Coastal Regulation Zone notification came into force.
25/03/2010	Applicant Union got Registered under Indian Trade Unions Act 1926.
04/06/2022	Private Respondent got Coastal Regulation Zone (CRZ) clearance from State Coastal Zone Management Authority (SCZMA) for construction of floating jetty at near Yatri Nivas, Satapada, Puri.
11/04/2025	Applicant union made representation to the District Collector Khordha regarding the illegal constructions being made by the Private Respondent
22/05/2025	Photographs taken by Applicant suggesting permanent jetty constructions.
24/05/2025	News article published in vernacular odia newspaper namely Pragatibadi.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 read with Section 18 of the National Green  
Tribunal Act)*

**Original Application No----- OF 2025/EZ**

**IN THE MATTER OF:**

**MAA KALIJAEE MOTOR BOAT WORKERS UNION**, Represented  
through it's Secretary Bibhuti Behera, S/o- Lodukiswar Behera, aged about-  
31 years, At/Po-Barakul, Aswari patina, Dist- Khordha, Pin-752030...

**APPLICANT**

**VERSUS**

1. **State of Odisha**, Represented through Additional Chief Secretary, Forest and Environment Dept, Govt. of Odisha, Kharavela Bhawan, Bhubaneswar, Odisha, 751001, Email: [fesec.or@nic.in](mailto:fesec.or@nic.in)
2. Collector and District Magistrate Khordha, At/PO/Dist- Khordha Email- [dmkhordha@nic.in](mailto:dmkhordha@nic.in) PIN-752069.
3. **Tahasildar, Chilika**, At/Po- Gangadharpur P.S:Banpur Via: Nachuni Dist:Khordha PIN: 752034 (Odisha), Email- [chilikatahasil@gmail.com](mailto:chilikatahasil@gmail.com)
4. **Chief Executive, Chilika Development Authority**, Plot No- 493(P), Palashpalli, Pokhariput Road, Bhubaneswar - 751020, Odisha, Email- [chilika@chilika.com](mailto:chilika@chilika.com)
5. **Member Secretary, State Coastal Zone Management Authority**, At/Po- 1st Floor, Administrative Building, Regional Plant Resource Centre Campus Nayapalli, Bhubaneswar- 751015, Odisha, Email- [oczma1@gmail.com](mailto:oczma1@gmail.com)

6. **Member Secretary, Odisha State Pollution Control Board A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email: [member.secy@ospcboard.org](mailto:member.secy@ospcboard.org)**
7. **Superintendent of Police, Khordha, At/Po- Office of Superintendent of Police, Khordha, Email- [spkda.orpol@nic.in](mailto:spkda.orpol@nic.in)**
8. **Member Secretary, State Wetland Authority cum Special Secretary Forest Environment and Climate Change Department, Government Of Odisha, Kharbela bhawan, Bhubaneswar, odisha, 751001 Email: [direnvodisha@gmail.com](mailto:direnvodisha@gmail.com)**
9. **Vikash Eco Resort Pvt. Ltd., Represented Through Mr. Gautam Agarwal 1-3/104, Acharya Vihar, Bhubaneswar-751013, email- N/A**

..RESPONDENTS

- I. The addresses of the Applicants are given above for the service of notices of this Application.
- II. The addresses of the Respondents are given above for the service of notices of this Application. That the Respondent No 1, is a state government department having the mandate for implementation Coastal Regulation Zone (CRZ) Notification, Respondent No 2 is the District Collector having obligation to enforce the Coastal Regulation Zone (herein after referred as CRZ) provisions, Respondent No 3 is the Tahasildar having the custodian of land records in question, Respondent No 4 is the authority to look after the management of Chilika Lagoon, Respondent No 5 is the regulatory authority having mandate to issue Coastal Regulation Zone (CRZ) clearances in case of projects that sought permission and Respondent No 6 is the authority who looks into the issue of Consent Administration under Water( prevention and control of pollution ) Act 1974.

- III. The Present Application Challenges the illegal and indiscriminate use of Chilika Lagoon particularly at Gadadwara, Khordha within Coastal Regulation Zone areas for **construction of permanent and concrete structure for the purpose of jetty, tourism activity in prohibitory and regulated zone without obtaining approval from State Coastal Zone Management Authority** and in absence of Coastal Regulation Zone Clearance.
- IV. That the construction activity with in Chilika Lake will be disaster to the fragile ecology of the largest brackish water lake. The very act of construction in an ecologically sensitive area is against the principle of Sustainable Development, Precautionary Principle and Coastal Regulation Zone Notification 2019, Wetland Management Rules 2010 and Supreme Court orders in different occasions.

**IT IS MOST RESPECTFULLY SHOWETH:**

1. That the Applicant Society is a society registered under the Indian Trades Union Act 1926. This Union is an association of traditional boat workers and fishermen, who have been historically depending on Chilika Lake for generations for their livelihood. The Govt. of Odisha also had earlier granted these fishermen fishing right within Chilika and subsequently suspended in 2017. Members of the applicant society are now depending on boats for fishing and tourism. For a longtime these fishermen are also demanding for construction of a jetty which is not considered by state Govt on the contrary a company who is illegally constructing a jetty in the same area where the association use to park their boats and no action has been taken as on date by district administration and State Coastal Zone Management Authority (herein after referred as SCZMA). Copy of the

Trades Union Registration Certificate is annexed here unto as **ANNEXURE-1.**

2. That the present application is being filed challenging the Construction of Permanent Jetty for the operation of House Boat at Chilika by Vikash Eco Resort Pvt. Ltd. That the photographs of the site in question also suggests the Private Respondent is constructing concrete permanent structures inside the Chilika Lake without any permission from the competent authorities. Photographs of ongoing construction of concrete jetty dated 22/05/2025 is annexed here unto as **ANNEXURE-2.**
3. That the present ongoing illegal construction of permanent structures with in the wetland/water area is in violation of Sub Section (iv), (v) and (vi) of Section 4 of the Wetlands (Conservation and Management) Rules, 2017. Further the inaction of the authority in regard to the violations of Wetland Rule in a prominent wetland like Chilika also suggests the non-functioning of the authority limited to a sign board.
4. That the present application challenges the illegal construction of a concrete permanent jetty by **Vikash Eco Resort Pvt. Ltd. at Garadwar, Khordha in Chilika lake** without any approval from the State Coastal Zone Management Authority (hereafter referred as SCZMA). Needless to state that the site where the construction of the jetty is undergoing is falling within CRZ III –A and CRZ IV-B category as per the CRZ map prepared by ORSAC and Forest & Environment Dept. Government of Odisha. Copy of the CRZ map of Chilika is annexed here unto as **ANNEXURE-3**
5. That the CRZ-III A refers to densely populated rural areas within the Coastal Regulation Zone (CRZ) with a population density of 2161 or more people per square kilometer, based on the 2011 Census. In these areas, a

"No Development Zone" (NDZ) of 50 meters from the High Tide Line (HTL) is established.

6. That the CRZ-IV B areas, according to the Coastal Regulation Zone (CRZ) Notification, 2019, are defined as the water area and bed area between the Low Tide Line (LTL) on the bank of a tidal-influenced water body to the LTL on the opposite bank, extending from the mouth of the water body at the sea up to the influence of tide (salinity of five parts per thousand during the driest season).
7. It is further submitted that the **District Magistrate is the Chairman of District Level committee for enforcing and monitoring of CRZ notification** and to take action for violation of the same. In the present case the District Magistrate Khordha is the authority to take cognizance of the violation and take necessary action. However as of now, no action has been taken by the District Magistrate against the Private Respondent for violating the CRZ rules.
8. It is submitted that the Applicant society has already approached the District Collector on dated 11/04/2025 requesting the collector to stop construction work but unfortunately no action has been taken as on date. Copy of the representation dated 11/04/2025 is annexed here unto as **ANNEXURE-4**.
9. This issue of illegal construction is also covered by various newspapers and electronic media on dated 24/05/2025, there was also protest against the illegal construction on site but using the state machinery and police force the Private Respondent silenced the protestors. Copy of the newspapers clippings dated 24/05/2025 is annexed here unto as **ANNEXURE-5**.

10. It is further submitted that in the year 2023 the company started construction however due to strong protest the construction was put to hold for a while and again started construction in the year 2025.

11. Further the proceedings of 37<sup>th</sup> Meeting of the Special Single Window Clearance Committee for promotion and development of Tourism & Industries related projects, held under the chairmanship of Addl. Chief Secretary to Govt., Tourism Department on **30.07.2024** suggests that The proposal of Houseboat at Gadadwar (Chilika), Khordha was in Item 7 of the Agenda and the **proposal includes 1 Deluxe houseboat having 10 bedrooms with attached toilets, 1 Ultra Luxury houseboat having 2 independent bedrooms with attached toilets, Restaurant, Dock Gazebos, 10 Cottages, 2 Luxury Caravans, Bar & Cafeteria, Spa, Open Air Theatre, Adventure Park etc. with a project cost of INR 14.67 Crore** and the project proposal was approved in principle in the meeting. Copy of the Proceeding with covering letter dated 02/08/2024 is annexed here with as **ANNEXURE-6**

12. That the applicant also verified the SCZMA site and the Parivesh portal wherein the applicant could find a CRZ clearance granted to this project proponent on dated 04/06/2022 and the clearance was for a **floating jetty in Satapada area of Chilika in Puri district on the other side of Chilika** and not at the Present site that is in **Garadwara in Khordha district**. Copy of the CRZ clearance granted to the Private Respondent is annexed here unto as **ANNEXURE-7**.

13. The same Clearance letter says that the proposal was considered by the Authority in the 41<sup>st</sup> meeting held on 18.05.2022 in the light of provisions under Coastal Regulation Zone Notification, 2019 and CRZ Clearance for

the project in Puri District was granted on 4/06/2025 with details of project activities and a set of conditions as follows.

1. It is interalia noted that the proposal is for setting up of a **floating jetty in Chilika for operation of House Boat to enhance tourism activities in chilika. The area selected for the project is near Yatri Nivas, Satapada.**

Total project cost is Rs. 3.5 lakhs.

2. The length of the floating jetty is 100' with a width of 8'. The jetty will be tied with a deck of size 12' x 20'. The size of the house boat is proposed to be 94 feet long and 22ft. width and will be made up of steel body. There will be 3 bed rooms with attached toilet, one suit room, lounge for 50 person capacity and kitchen. A maintenance yard for the boat is also proposed in this project. The water depth required for the project is minimum 900mm.

3. **The boat shall be designed** with Naval architect as per Kerala Inland Vessels Act 2010/2015 considering the safety features to minimize the risk. Boat will be in low height and wide to increase the stability. The other structures include one **STP Pump house, STP, One DG room**, transformer and one temporary rest room.

4. **The waste water from the house boat will be pumped to the STP of 5 KLD for treatment and the treated water will be reused in the plantation area.** The solid waste mostly the domestic waste both Biodegradable and Non degradable will be collected separately and disposed in the Municipal bins.

5. The project accorded single window clearance from Dept. of Tourism vide Letter No. 782/TSM-29/2020 Dt. 25.01.2021 and Permission from Chilika Development Authority vide letter no. 1714/CDA Dt. 09.11.2021 on route clearance for operation of House Boat.

6. As per CZR Map in 1:25000 the proposed project site falls in CRZ-IVB, CRZ-III. **The floating jetty falls on CRZ-IVB area. The STP Pump house, DG room and transformer fall in CRZ-I11 (NDZ) area.** The sitting hall & STP are located outside the CRZ area. Geographical location of light house site is 20° 47' 27.117" & 86° 56' 27.517"E.

7. The proposed activities are permissible under CRZ Notification, 2019 as per Para 5.4 CRZ-IV (ii) (a) "foreshore facilities like ports, harbour, jetties, wharves, quays, slipways, bridge, sealink and hover ports for coast guard etc. Para 5.3-CRZ-III (ii) (c) " Construction of dispensaries, schools public rain shelter, community toilets, bridges, roads, provisions of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority" Para 5.3-CRZ-III (ii) (d) "construction of Units or auxiliary there to for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee".8. SCZMA discussed the proposal and decided to grant CRZ clearance to the aforesaid project **under the provisions of CRZ Notification, 2019 with the following conditions :**

- a. Solid waste or sewage should not be discharge to the Chilika Lake in any manner.
- b. Regular monitoring of oil pollution should be done by the project proponent. The Clearance is subject to strict compliance of the following terms and conditions:
  - i. Adequate safeguard measures should be provided to deal with oil spill and water pollution by the boats at the jetty area.
  - ii. It must be ensured that no waste including solid waste, trash fish, other organic wastes if any, is released from the boats within the jetty

during landing or berthing. Necessary arrangements would be required to offload such as solid/organic wastes from boats for planned disposal.

- iii. It must be ensured that plastic containers and polythene bags should not be disposed to the coastal water.
- iv. Necessary precaution and design criteria should be used for construction and operation keeping in view of the possible impact of cyclone/tsunami on the structures.
- v. **A six-monthly monitoring report shall be submitted by the project proponent to the OCZMA in respect of the stipulated terms and conditions mentioned in the CRZ Clearance in hard and soft copies on 1st June and 31st of December of each calendar year.**
- vi. The CRZ Clearance accorded to the projects shall be valid for a period of seven years from the date of issue of the clearance order, provided that the construction activities are completed and the operation commence within the 7 years period.
- vii. All other statutory clearances shall be obtained as applicable from the respective competent Authority. viii. In case any change in scope of the project, the project would require a prior consent from the Authority.

#### A. GENERAL CONDITIONS:-

1. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of underground water quality. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, Wildlife (Protection) Act 1972 & Forest Conservation Act,

1980 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Odisha and any other Court of Law relating to the subject matter.

ii. **The information that the project has been accorded CRZ clearance shall be publicized in the local area by the project proponent by way of advertisement in two newspapers and clearance order shall be displayed on the notice board of the Collector's office/local Municipality/local town planning Authority / Gram Panchayat Office.**

iii. OCZMA reserves the right to add additional safeguard measures / conditions subsequently, if found necessary and to take action including revoking of the CRZ Clearance.

iv. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the relevant provisions of the Environment (Protection) Act, 1986.

**14.**It is surprise to find when the CRZ clearance for the project is meant for a site in different area of Puri District but the Private Respondent is going ahead forcibly in the present site without any CRZ clearance and without any consultation with the local stakeholders primarily the fishermen group and boat owners union.

**15.** It is further submitted that there has been no publication of CRZ Clearance in two leading newspapers by way of an Advertisement and not displayed in the Panchayat office for the project in Puri District as well as in Khurdha District. And further applicant could not find any half yearly compliance report from Parivesh Portal

**16.**It is further submitted that the Private Respondent which is already operating a houseboat namely **GARUDA a multi-room floating hotel**, and the house boat is providing facilities like a restaurant, bar, living room, and

indoor games and **is generating sewage of 5KLD and the untreated sewage is disposed into Chilika Lake.**

17. It is needless to say that the in-principle approval in single wind clearance committee of Tourism Department does not exempt the project from obtaining other statutory permission like CRZ Clearance and Consent of the State Pollution Control Board as the project involves generation of Sewage.

18. It is not out of place to mention here that, the Chilika itself is one of the **First RAMSAR** site of the country **declared in the year 1981** and is protected under wetland management and conservation rule 2017. Chilika is the largest blackish Asia's largest brackish water lagoon and a Ramsar wetland of international importance, recognized for its rich biodiversity, including migratory birds and endangered species like Irrawaddy dolphins. This is also one of the habitat of migratory birds, **pathway for Central Asian Flyway (CAF)** hence **considering the ecological sensitivity of Chilika** the construction of concrete jetty of length of 100m with a width of 8 meter is in blatant violation of CRZ Notification 2019 which requires urgent intervention of this Hon'ble Tribunal.

19. That the water spread area of Chilika varies between 1165 to 900 sq.km during the monsoon and summer respectively. A 32 km long, narrow, outer channel connects the main lagoon to the Bay of Bengal, near the village Motto. The mouth connecting the channel to the sea is close to the Northeastern end of the lagoon.

20. That the Chilika Lake is a vital ecosystem and a significant economic and cultural resource for Odisha and India. It is the largest brackish water lagoon in India and a major wintering ground for migratory birds. The lake supports a diverse range of flora and fauna, including endangered species,

and provides livelihoods to thousands of fishermen and any kind of permanent construction will have a severe impact on the eco system.

- 21.** It is not out of place to mention here that the Chilika Lake is a Biodiversity Hotspot and crucial habitat for a wide variety of aquatic and terrestrial species, including migratory birds, fish, dolphins, and rare species like the Barkudia limbless skink, that the Chilika lake is also hosts a large number of migratory birds that travel from as far as Siberia, Central Asia, and the Himalayas, making it a significant area for avian conservation, hence any kind of activity which will disturb the ecology of Chilika needs to be checked.
- 22.** It is further submitted that the Chilika lake also provides a direct fishing-based livelihoods for a large number of people in the surrounding villages and if the Private Respondent is not restrained from going ahead with the illegal construction activities then the 0.15 million fisher folk who live in and around the Chilika Lagoon will have to suffer a lot.
- 23.** As per the Ramsar Convention, a wetland is defined as ‘areas of marsh, fen, peat land or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tides does not exceed six meters’. In addition, to protect coherent sites, Article 2.1 of the Convention provides that ‘wetlands may include riparian and coastal zones adjacent to the wetlands, and islands or bodies of marine water deeper than six meters at low tide lying within the wetlands.’
- 24.** That the Wetlands are protected under the Wetlands (Conservation and Management) Rules, 2017. Allocation of wetlands for any other purpose constitutes a violation of statutory requirement under the Environment

(Protection) Act, 1986 and the Wetlands (Conservation and Management) Rules, 2017 in addition to running contrary to the Principle of Sustainable Development, the Precautionary Principle, the Public Trust Doctrine and the Eco-centric approach propounded by the Hon<sup>ble</sup> Supreme Court of India. Receiving the excess water from Rushikulya River and flood water during rainy season from the surrounding villages and. By changing the land use for recreational purposes and altering the land use will seriously affect the purpose it was serving.

**25.**It is widely recognized that Wetlands are among the most productive ecosystems in the world, comparable to rain forests and coral reefs. An immense variety of species of microbes, plants, insects, amphibians, reptiles, birds, fish and mammals can be part of a wetland ecosystem. Climate, landscape shape (topology), geology and the movement and abundance of water help to determine the plants and animals that inhabit each wetland. The complex, dynamic relationships among the organisms inhabiting the wetland environment are called food webs. The future of humanity depends on wetlands. Wetlands are some of the most important biodiversity areas in the world. Many of the challenges of the future can be met through conserving and sustainably using wetlands, such as food and water security, human health, disaster risk reduction and climate change resilience. Wetlands can be thought of as "biological supermarkets." They provide great volumes of food that attract many animal species. These animals use wetlands for part of or all of their lifecycle. The functions of a wetland and the values of these functions to humans depend on a complex set of Relationships between the wetland and the other ecosystems in the watershed. A watershed is a geographic area in which water, sediments and dissolved materials drain from higher elevations to a common low-lying outlet or basin a point on a larger stream, lake, underlying

aquifer or estuary. Role in Mitigating Climate Change: Wetlands' microbes, plants and wildlife are part of global cycles for water, nitrogen and sulfur. Thus wetlands help to moderate global climate conditions

26. That MoEFCC vide letter dated **8<sup>th</sup> March 2022**, addressing all the state governments reiterated the need for Protection of Wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017 and further highlighted the Hon'ble **Supreme Court Order dated 4th October 2017 in W.P. (C) No. 230 of 2001** has inter-alia, directed that,

“We make it clear and reiterate that in terms of our order dated 8th February, 2017, around 2,01,503 wetlands that have been **mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010**”.

2. The same has been communicated by this Ministry to all the States and UTs in November, 2017. Hon'ble NGT has also reiterated the same in various recent cases.

3. In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules”.

### **Grounds**

a) That the present ongoing massive and indiscriminate use of Chilika land and its CRZ areas for unauthorized construction in a fragile coastal ecosystem is bad in law and against the spirit of precautionary principle and sustainable development.

- b) That the District Magistrate has not taken any action against the illegal construction even after representations made by the Applicant Union.
- c) That the ongoing construction activity without having CRZ Clearance is against the principle of Sustainable Development, Precautionary Principle and Environment Protection Act 1986.
- d) That going ahead with the construction without CRZ clearance will lead to a situation of fait accompli which is not permissible in law
- e) That construction in a wetland of international importance is in violation of Wetland Management Rules 2010 and its subsequent amendments.
- f) That the construction of permanent structures inside the Chilika lagoon without any permission is bad in law.

#### **LIMITATION**

That there is a subsisting cause of action because of the **ongoing construction activities** as evident from photograph dated 22/05/2025 in absence of CRZ Clearance, hence the application is not barred by limitation.

#### **PRAYER FOR INTERIM RELIEF**

Direct the District Magistrate Khordha to Stay the ongoing construction activity in Garadwara of Khordha District and direct the respondents for a field level inquiry in presence of applicants till disposal of the main application.

#### **PRAYER**

The applicant humbly prays the Hon"ble Tribunal to issue following

directions to the respondents considering the facts and grounds set out in the application: -

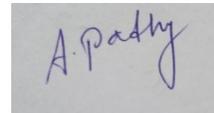
- I. Direct the District Magistrate Khordha to immediately stop construction of jetty at Garadwara of Khordha District.
- II. Direct the District Collector to demolish the concrete jetty and restore the site in question to its original status.
- III. Impose exemplary cost on the private respondent for violation of CRZ rule and damaging the environment in terms of discharge of untreated sewage to Chilika Lake.
- IV. Direct the District Collector to start criminal prosecution under EP Act for violation of Environment rule.

For this act of kindness the applicant shall ever remain grateful to you

DATE-03/07/2025

APPLICANT THROUGH





PLACE-BHUBANESWAR

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2025

IN THE MATTER OF:

MAA KALIJAEE MOTOR BOAT WORKERS UNION  
APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS RESPONDENTS

AFFIDAVIT 03 JUL 2025

I, Bibhuti Behera, S/o- Lodukiswar Behera, aged about-31 years, At/Po- Barakul, Aswari patina, Dist- Khordha, Pin-752030, do hereby solemnly affirm, and declare as under:

1. That I am the Secretary of the applicant organization in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Original Application and the same is true and correct and is drafted on my instruction.

*Bibhuti Behera*

— **अपवादक**  
ମା'କାଳିଜାଲ ମୋଟର ବୋଟ ଶ୍ରମିକ ସଂଘ  
ବଡ଼କୁଳ, ଅସ୍ଵରୀ ପତିନା, ଖର୍ଦ୍ଦା, ବଡ଼କୁଳ, ଜିଲ୍ଲା

VERIFICATION

Verified on this 03 JUL 2025 day of July 2025 at Barakul that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

*Bibhuti Behera*

Identified By Spesiy 0-1018/23  
Advocate

— **अपवादक**  
ମା'କାଳିଜାଲ ମୋଟର ବୋଟ ଶ୍ରମିକ ସଂଘ  
ବଡ଼କୁଳ, ଅସ୍ଵରୀ ପତିନା, ଖର୍ଦ୍ଦା, ବଡ଼କୁଳ, ଜିଲ୍ଲା



The above named deponent(s) being duly identified by Sri S.P. Patel Advocate, Bhubaneswar. Appears before me on 03 JUL 2025 at Barakul A.M./P.M. 12:00 PM State of Odisha on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

**JANMEJAYA RAUTRAY**  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO-ON-86/2012  
Mob. No. - 9337121271

Deponent(s) Notary, Bhubaneswar

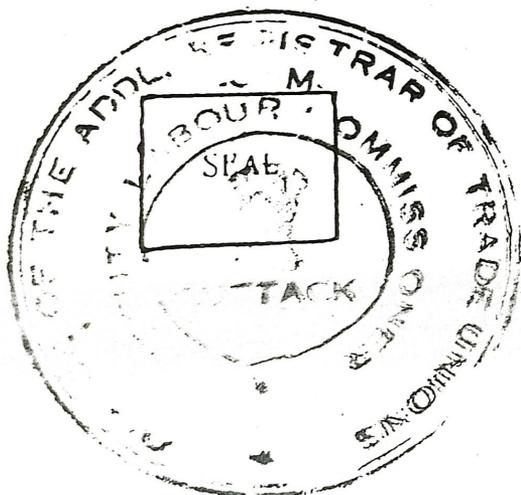


FORM 'C'

CERTIFICATE OF REGISTRATION OF TRADE UNION

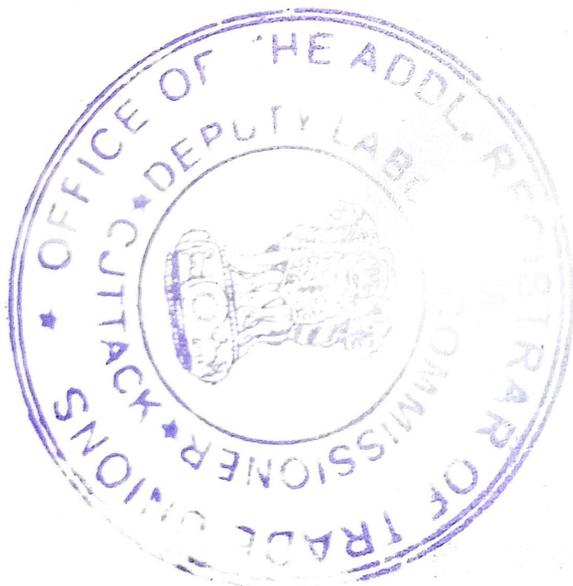
Registration No. 925-CTC

It is hereby Certified that the maa kalijayee motor boat workers union Union has been registered under the Indian Trade Unions Act, 1926. this 25th day of march 2010.



Handwritten signature and date 25.3.10

Registrar of Trade Unions for the State of Orissa, ADDITIONAL REGISTRAR OF TRADE UNIONS-CUM-DEPUTY LABOUR COMMISSIONER CENTRAL DIVISION, CUTTACK



Handwritten signature

Handwritten date 18.7.17

ADDITIONAL REGISTRAR OF TRADE UNIONS-CUM-DEPUTY LABOUR COMMISSIONER CUTTACK

THAT THE BELOW ATTACHED PHOTOGRAPH DATED 22/05/2025 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY CONSTRUCTED PERMANENT JETTEY WITHOUT ANY PERMISSION.



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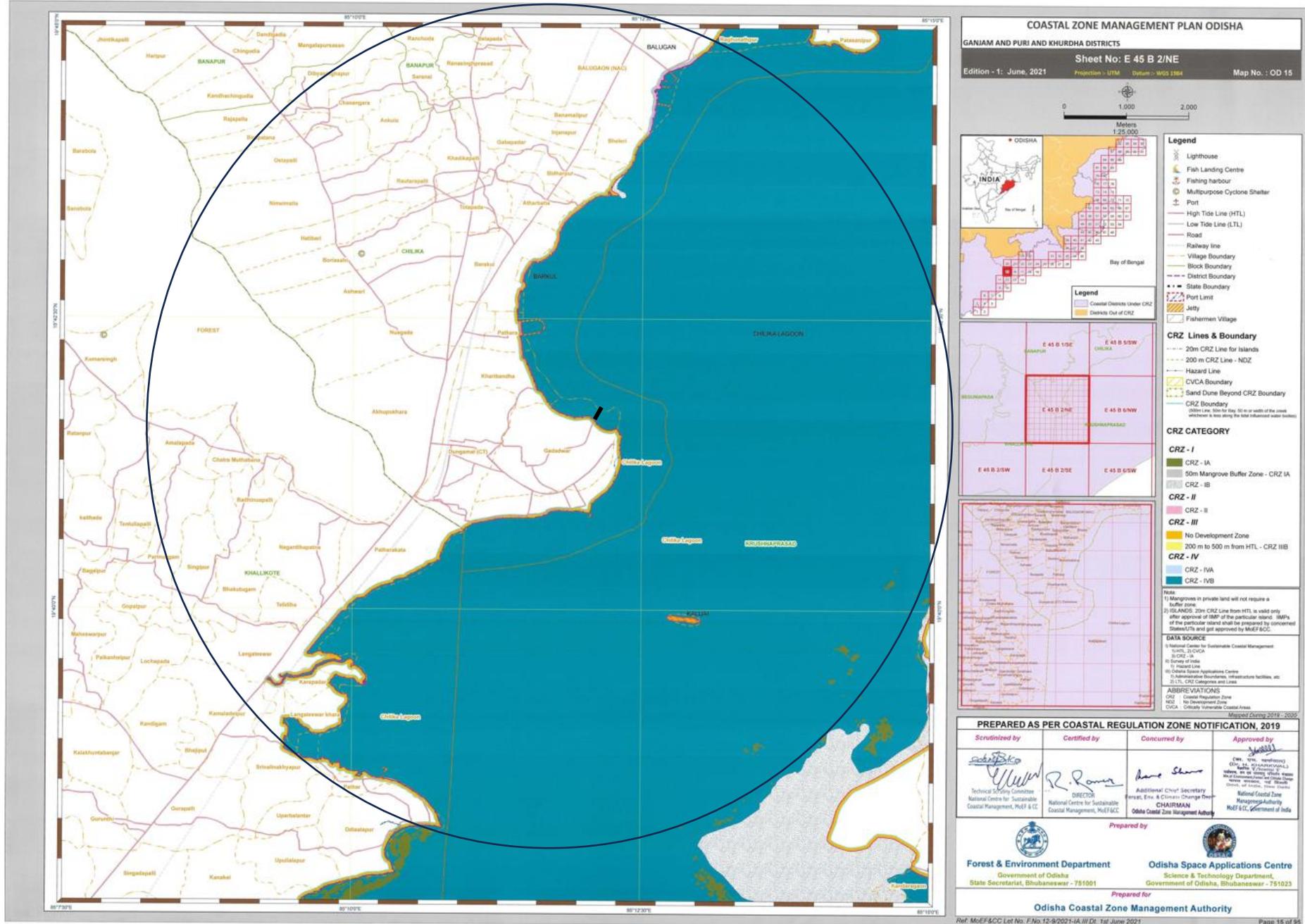


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**ENGLISH TRANSLATION OF REPRESENTATION DATED 11/04/2025**

Sub:- Regarding illegal Jetty Construction in Chilika

Sir,

Greetings from Maa Kalijae Motor Boat workers Union. We the undersigns wants to draw your kind attention that one Private Company namely Vikash (Garuda ) is illegally constructing a Jetty in the banks of Chilika. That the construction will have a diverse impact on the aquatic life of Chilika and it is further submitted that in the Chilika only the Fishermen have right over the Chilika. We were unable to get the information that who gave the Private Company to start construction when the matter is before Hon'ble High Court.

That we have prayed before the District Administration to construct a Jetty for the fishermen community however as on date the District administration has not taken any action against our prayer on the contrary on the contrary Private companies are trying to illegally occupy the Chilika lake. For which our life and livelihood is in danger. On last 10<sup>th</sup> February the Chilika Tahasildar, Sub Collector, and CDA authorities were invited us for a meeting but no action has been taken as on date.

Therefore we request you to look into the matter and stop the illegal construction work and solve the problem.

Yours faithfully

President Maa Kalijae Motor Boat  
workers Union

ଓଡ଼ିଶାର ଏକମାତ୍ର ନିରପେକ୍ଷ ଦୈନିକ

# ପ୍ରଗତିବାଦୀ

ପ୍ରତିଷ୍ଠାତା ପ୍ରଦ୍ୟୁମ୍ନ ବଳ ■ FOUNDER PRADYUMNA BAL

## PRAGATIVADI



Date 24 May, 2025 - Bhubaneswar - Bhubaneswar-24-05-2025-10



Image

### ଚିଲିକାରେ ଜେଟି ଖୋଳାକୁ ବିରୋଧ

■ ବାଲୁଗାଁ, ତାମସା। (ପିଏଚ୍-ଏସ୍) ବଡ଼ବୁଦ୍ଧ ପାରମ୍ପାରିକ ମତ୍ସ୍ୟଜୀବୀ ସାହିର ଜେନାମଣି ପ୍ରାଥମିକ ମତ୍ସ୍ୟଜୀବୀ ସମବାୟ ସମିତିର ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲାର ମତ୍ସ୍ୟ ସୈରାଚ ସବଳିକ ଗଡ଼ ଦ୍ଵାର ଓ ଆସୁରିପଟଣା ଚିଲିକାର ୧୨୫ ଏକର ଏରିଆରେ ମାଛ ମାରି ଆସୁଛନ୍ତି । କିନ୍ତୁ ଦୁଃଖ ପରିତାପର ବିଷୟ ବିକାଶ କମ୍ପାନୀ ଗରୁଡ଼ ଚିଲିକାରେ ବେନିଯମ ଗାବେ ଜେଟି ନିର୍ମାଣ କରିଛନ୍ତି । ସେହି ସ୍ଥାନଟି ମାଛ, ଜାଆଁଜା ଓ କଙ୍କଡ଼ାର

ଗ୍ରାମବାସୀ ସମେତ ମତ୍ସ୍ୟଜୀବୀ ଏଠା ପକ୍ଷରୁ ବିରୋଧ ପ୍ରଦର୍ଶନ କରି କାମକୁ ବନ୍ଦ କରାଯାଇଥିଲା । ସେହି ଜାଗାରେ ଚନ୍ଦ୍ରସିଦ୍ଧଦାର, ଚିଲିକା ଉନ୍ନୟନ କର୍ତ୍ତୃପକ୍ଷକୁ ପତରା ଯାଇଥିଲାକି ଜେଟି ପାଇଁ ଆନ୍ଦେଶ ଅଛିକି ସେ ରୋକପୋକ ମନା କରିଥିଲେ । ପୁଣି ମତ୍ସ୍ୟଜୀବୀ ନେତା ରାମସେନ ବେହେରା ଖଣି ଓ ପରିବହନ ମନ୍ତ୍ରୀ ବିଜୁଧି ଚୁଷ୍ଟାଙ୍କ ଜେମାଙ୍କୁ ମଧ୍ୟ ଅବଗତ କରାଇଥିଲେ କାରଣ ସେଠାରୁ ମନୁଛନ୍ତି ମାଟି ନେବାକୁ । ସିଆରଜେଟ

କରିପାରିବେ । ବିକାଶ ଗରୁଡ଼ କମ୍ପାନୀ ଚିଲିକା କୁଳରେ ଜେଟି କରି ହୋଟେଲ ଶିଳ୍ପ କରି ମତ୍ସ୍ୟଜୀବୀଙ୍କ ଜୀବନ ଜୀବିକା ବିପନ୍ନ କରିବାକୁ ଯାଉଛି । ମତ୍ସ୍ୟଜୀବୀ ଦୁର୍ଘ ବସିବ ନାହିଁ ଏହାକୁ ବିରୋଧ କରି ଆଇନ ହାତକୁ ନେବାକୁ ବାଧ୍ୟ ହେବେ ବୋଲି ପ୍ରଶ୍ନାସନକୁ ଡେତାବନୀ ଦେଇଛନ୍ତି । ରାଜ୍ୟ ମତ୍ସ୍ୟଜୀବି ନେତା ରାମସେନ ବେହେରା, ସମବାୟ ସମିତି ର କାର୍ଯ୍ୟକର୍ତ୍ତା ଓ ଗ୍ରାମବାସୀ ଦୁହ ଯଥା ମାୟଧର ବେହେରା, ବିଜୁଧି ବେହେରା,



ତାରଣ ରୁମି ଅଟେ । ମତ୍ସ୍ୟଜୀବୀ ସେହି ଜାଗାରେ ଜାଇ, ଖସା ବସାଇ ମାଛ ମାରି ଆଆନ୍ତି । ଶୁକ୍ରବାର ସେହି ଜାଗାକୁ ଜେନାମଣି ପ୍ରାଥମିକ ମତ୍ସ୍ୟଜୀବୀ ସମବାୟ ସମିତି ଲିଖିତ ସନ୍ତ୍ୟାସନା,

ନିୟମାବଳୀରେ ସୁପ୍ରିକୋର୍ଟଙ୍କ କୌଣସି କମ୍ପାନୀ କାମ କରିପାରିବ ନାହିଁ । ଏକକ ମୌଜିବ ଅଧିକାର କେବଳ ପାରମ୍ପାରିକ ମତ୍ସ୍ୟଜୀବୀ ଆଶ୍ରୟ ଓ ତତ୍ପା, କାଳ ରକ୍ଷଣାବେକ୍ଷଣ ପାଇଁ ଜେଟି ନିର୍ମାଣ

ଦେବକୀ ବେହେରା, ରାମଚନ୍ଦ୍ର ବେହେରା, ସୁଜାନ୍ତ ବେହେରା, ରାଗିରଥ ବେହେରା, ଶଙ୍କର ବେହେରା, ଦିବାକର ବେହେରା ପ୍ରମୁଖ ଅନ୍ୟାନ୍ୟ ନେତୃତ୍ଵ ଘଟଣା ସ୍ଵରରେ ଉପସ୍ଥିତ ଥିଲେ ।

ENGLISH TRANSLATION OF NEWS PUBLISHED IN ODIA NEWS PAPER PRAGATIVADI ON DATED  
24/05/2025

The only independent daily of Odisha

# Pragmatism 8

ଫାଉଣ୍ଡର ପ୍ରଦ୍ୟୁମ୍ନ ବାଲ ■ FOUNDER PRADYUMNA BAL

# PRAGATIVADI



Date 24 May, 2025 - Bhubaneswar - Bhubaneswar-24-05-2025-10



**Image**

## Protest against jetty excavation in Chilika

■ Balugaon, Ta23-5 (PNS)  
Badakul Traditional Fisherman Sahir Jenamani Primary Fishermen's Cooperative Society Khurda District Fish Farm Sablij Garh Port and Asuripatna Chilika 125 acres area are being killed. But unfortunately, the development company Garud Chilika has illegally built a jetty. That place is full of fish, shrimp and crabs.

The villagers and fishermen's associations protested and the work was stopped. The Tehsildar and Chilika Development Authority were asked if there was an order for the jetty, but he refused. Fishermen's leader Bhimsen Dehera also informed the Minister of Mines and Transport Bibhuti Bhushan Jena that land was being taken from there. SearJed

Can. Vikas Garuda Company is going to endanger the livelihood of fishermen by constructing a jetty and a hotel on the banks of Chilika. Fishermen will not remain silent and will be forced to take the law into their own hands, they have warned the administration. State fishermen leader Bhimsen Behera, workers of the cooperative society and villagers like Mayadhar Behera, Bibhuti Behera,



The pasture is a pasture. Fishermen set up nets and traps there and catch fish. On Friday, members of the Jenamani Primary Fisheries Cooperative Society visited the place.

No company of the Supreme Court can work as per the rules. The only fundamental right is to build a jetty for traditional fishermen's shelter and maintenance of boats and nets.

Devali Behera, Ramachandra Behera, Sukant Behera, Bhagirath Behera, Shankar Behera, Dibakar Behera and other prominent leaders were present at the scene.

# ବିକାଶ କମ୍ପାନୀ (ଗରୁଡ଼) ଚିଲିକାରେ ଜେଟି ଖୋଳାକୁ ବିରୋଧ



ରମା, ୨୩।୫ (ଅନୁପମ ମିଡ଼ିଆ): ବଡ଼ବୁଡ଼ ପାରମ୍ପରିକ ମତ୍ସ୍ୟଜୀବି ସାହିର ଜେନାମଣି ପ୍ରାଥମିକ ମତ୍ସ୍ୟଜୀବି ସମବାୟ ସମିତି ଲି ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲାର ମତ୍ସ୍ୟ ସୈରାଚ ସକ୍ରିୟ (ରଡ଼ ଖୁରଡ଼ ଓ ଆସୁରିପଟଣା ୧୨୫ ଏକର) ଜମିରେ ନାହିଁ ନାହିଁ ଆସୁଅଛନ୍ତି । ବିଭିନ୍ନ ପ୍ରକାରର ବିକାଶ କମ୍ପାନୀ ଗରୁଡ଼ ଚିଲିକାରେ ବେନିୟନ ଭାବେ ଯେଉଁ ନିର୍ମାଣ କରିଛନ୍ତି । ସେହି ସ୍ଥାନଟି ନାହିଁ, ବାଆଁନ ଓ କଳ୍ପାର ଗରଣ ଭୂମି ଅଟେ । ମତ୍ସ୍ୟଜୀବି ସେହି ଜାଗାରେ ବାଲ, ଖନା ବସାଇ ନାହିଁ ନାହିଁଆଣ୍ଡ । ଆଜି ସେହି ଜାଗାକୁ

ଜେନାମଣି ପ୍ରାଥମିକ ମତ୍ସ୍ୟଜୀବି ସମବାୟ ସମିତି ଲି ର ସଭ୍ୟସଭା, ପ୍ରାଣବାସୀ ସମେତ ମତ୍ସ୍ୟଜୀବି ସଂଘ ପକ୍ଷରୁ ବିରୋଧ ପ୍ରଦର୍ଶନ କରି କାମକୁ ବନ୍ଦ କରିଦିଆଯାଇଛି । ସେହି ଜାଗାରେ ଚଉପରିସର, ଚିଲିକା ଉତ୍ତର କର୍ମପକ୍ଷକୁ ପତରା ଯାଇଥିବା ବିରୋଧୀ ପାଇଁ ଆଦେଶ ଅଛି । ସେ ରୋକ୍ଷୋକ୍ ମନା କରିଥିଲେ । ପୁଣି ମତ୍ସ୍ୟଜୀବି ନେତା ଭୀମସେନ ବେହେରା ଖଣି ଓ ପରିବହନ ମନ୍ତ୍ରୀ ବିଭୂତି ଭୂଷଣ ଜେନାଙ୍କୁ ମଧ୍ୟ ଅବରତ କରାଇଥିଲେ । ବାରଣ ସେଠାରୁ ମନ ଉଠାଇ ନାହିଁ ନେଇଛନ୍ତି । ସିଆର୍.ଡେଭ୍. ନିୟମାନୁସାରେ

(ସୁପ୍ରିମକୋର୍ଟ) କୌଣସି କମ୍ପାନୀ କାମ କରିପାରିବ ନାହିଁ । ଏବେ ମୌଜିକ ଅଧିକାର କେବଳ ପାରମ୍ପାରିକ ମତ୍ସ୍ୟଜୀବି ଆଶ୍ରୟ ଓ ବଜା, ବାଲ ରକ୍ଷଣାବେକ୍ଷଣ ପାଇଁ ଯେତା ନିର୍ମାଣ କରିପାରିବେ । ବିକାଶ ଗରୁଡ଼ କମ୍ପାନୀ ଚିଲିକା କୂଳରେ ଜେଟି ଖୋଳିବା ଶୁଭୁ କରି ମତ୍ସ୍ୟଜୀବୀଙ୍କ ଜୀବନ ଜୀବିକା ବିପଦ କରିବାକୁ ଯାଉଛି । ମତ୍ସ୍ୟଜୀବି ସୁଦ୍ଧ ବସିବ ନାହିଁ ବରଂ ଏହାକୁ ବିରୋଧ କରି ଆଇନ୍ ହାତକୁ ନେବାକୁ ବାଧ୍ୟ ହେବେ ବୋଲି ପ୍ରଶାସନକୁ ଚେତାବନୀ ଦେଇଛନ୍ତି । ଉତ୍ତମ ମତ୍ସ୍ୟଜୀବି ନେତା ଭୀମସେନ ବେହେରା, ସମବାୟ ସମିତି ର ଲାୟମର୍ଦ୍ଦା ଓ ପ୍ରାଣବାସୀ ଦୁଇ ଯଥା ନାୟାଧର ବେହେରା, ବିଭୂତି ବେହେରା, ଦେବଜୀ ବେହେରା, ରାମଚନ୍ଦ୍ର ବେହେରା, ସୁକାନ୍ତ ବେହେରା, ଭୀମସେନ ବେହେରା, ଶଙ୍କର ବେହେରା, ଦିବାକର ବେହେରା ପ୍ରମୁଖ ଅନ୍ୟାନ୍ୟ ନେତୃତ୍ୱ ଘଟଣା ସ୍ଥଳରେ ଉପସ୍ଥିତ ଥିଲେ ।

ENGLISH TRANSLATION OF NEWS PUBLISHED IN ODIA NEWSPAPER NAMED ANUPAM BHARAT ON DATED 24/05/2025

## PROTEST AGAINST JETTY CONSTRUCTION BY VIKASH (GARUDA)



QA1,9 3/5 (Anna Pam Media): Sahir Jena, a traditional fisherman from Badakul. Mani Primary Fishermen's Cooperative Society, also comes to Khurda district to kill fish through Sairat Sarliz (125 acres between Garh Dwar and Asuripatna). But unfortunately, the development company has illegally built a dam in Garud Chilika. That place is a breeding ground for fish, shrimp and crabs. Fishermen use nets, traps and kill fish there. Today, that place is

Jena. The members of Mani Primary Fishermen's Cooperative Society Ltd., villagers and fishermen's associations protested and stopped the work. The Tehsildar, Chilika Development Authority was asked at that place whether there was an order for the jetty. He refused to stop. And the fishermen's leader Bhimsen Behera also informed the Minister of Mines and Transport, Bibhuti Bhushan Jena. Because they are taking land from there arbitrarily. According to the rules of Sir Z

(Supreme Court) No company can work. Only the traditional fishermen can build shelters and dugouts, maintenance boxes. Vikas Garuda company has gone to Chilika and built a hotel on the banks of the river, endangering the livelihood of fishermen. Fishermen will not remain silent but will be forced to protest and take the law into their own hands, they have warned the administration. State Fishermen's Leader Bhimsen Behera, Samavaya Samiti workers and villagers like Mayadhar Behera, Bibhuti Behera, Devji Behera, Ramachandra Behera, Sukant Behera, Bhagirath Behera, Shankar Behera, Dibakar Shinira and other prominent leaders were present at the scene.

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E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର  
ପର୍ଯ୍ୟଟନ ବିଭାଗ



**ODISHA**  
INDIA'S BEST KEPT SECRET.

ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ  
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,  
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

**Government of Odisha  
Tourism Department**

No. 5918 / TSM, Bhubaneswar, Dated 02-08-24

TCT-TSP-MISC-0010-2017

From

**Shri Balamukunda Bhuyan, OAS (SAG),**  
Addl. Secretary to Govt.

To

The Addl. Chief Secretary to Govt., Water Resources Department  
The Addl. Chief Secretary to Govt., FE & CC Department  
The Addl. Chief Secretary to Govt., R & DM Department  
The Addl. Chief Secretary to Govt., G.A. & P.G. Department  
The Principal Secretary to Govt., Energy Department  
The Principal Secretary to Govt., MSME Department  
The Principal Secretary to Govt., Industries Department  
The Managing Director, IDCO  
The Managing Director, IPICOL  
The Director, Environment, F & E Department  
The Director, Town Planning  
The Chief Executive, Chilika Development Authority  
The Member Secretary, Odisha State Pollution Control Board

Sub: **Proceedings of 37<sup>th</sup> Meeting of the Special Single Window Clearance Committee (SSWCC) held on 30.07.2024.**

Madam/Sir,

In inviting a reference to the subject cited above, I am directed to forward herewith the proceedings of 37<sup>th</sup> Meeting of the Special Single Window Clearance Committee for promotion and development of Tourism & Industries related projects, held under the chairmanship of Addl. Chief Secretary to Govt., Tourism Department on 30.07.2024 for your kind information and necessary action.

Yours faithfully,

  
Addl. Secretary to Govt.

Memo No. 5919 / TSM, Bhubaneswar, dt. 02-08-21

Copy forwarded to the P.S. to Addl. Chief Secretary to Govt., Tourism Dept. / OSD to Director, Tourism for kind information of Addl. Chief Secretary and Director, Tourism respectively.

  
Addl. Secretary to Govt.

**Proceedings of 37<sup>th</sup> SSWCC meeting chaired by Addl. Chief Secretary, Tourism held on 30.07.2024 at 12:00 PM through Video Conferencing**

The 37<sup>th</sup> SSWCC meeting was conducted under the chairmanship of Additional Chief Secretary, Tourism on 30.07.2024 at 12:00 PM in hybrid mode. Additional Chief Secretary Tourism welcomed the members to the 37<sup>th</sup> SSWCC Meeting, addressing the action taken report, new proposals and deferred proposals received by Tourism Dept.

Key decisions/ discussions taken-

**Action Taken Report**

- a) It was informed that the promoters of the projects placed in the 36<sup>th</sup> SSWCC were intimated regarding the decision taken in the meeting held on 29.11.2023. Further, it was noted that the deferred proposals in the 36<sup>th</sup> meeting have complied the requirements and the same are placed in the current meeting.
- b) IDCO could not furnish the status of land allotment for the approved projects even after land recommendation having sent to IDCO since last seven months. The lack of status submission by IDCO has been of great concern, as delay in land allotment to the approved projects defeats the very purpose of pacing up the approval process through single window mechanism. Also, the conspicuous absence of MD IDCO was noted and the Chairman SSWCC expressed displeasure for the same.
- c) IDCO shall submit the land alienation status report for the projects recommended by DoT at the 36<sup>th</sup> SSWCC meeting, as there has been a significant delay in the action taken by IDCO.

**New Proposals in the 37<sup>th</sup> SSWCC -**

Sl.	Project Description	Observation and Decision
1	<b>M/s Gopinath Hotels &amp; Resorts, Bhadrak:</b> The proposal of 3 Star Hotel at Solampur, Bhadrak includes 52 Room (38 Suits, 14 Deluxe Room), 2 Conference Hall /Banquette, 2 Restaurants (200 pax. Capacity), Health Club, Bar, Yoga Room with a project cost of INR 45.00 Crore.	The project proposal is approved in-principle.
2	<b>M/s Satyanarayan Eco Resorts, Dhenkanal:</b> The proposal of Eco Resort at Dhirapatna, Dhenkanal includes 71 Cottages (30 nos. Super Deluxe, 06 nos. Premium suite, 15 nos. Deluxe, 20	The project proposal is approved in-principle.

	nos. Normal Rooms), Restaurant (200 pax. Capacity), Banquet, Amusement Park, SPA & wellness Centre, Open Theatre & Childrens Park, Outdoor games, Swimming Pool with a project cost of INR 48.50 Crore.	
3	<p><b>M/s Pranorama Hotels and Resorts, Ganjam:</b></p> <p>The proposal of 4 Star Hotel at Gopalpur, Ganjam includes 63 Guest Rooms, Multi-cuisine Restaurant (Capacity- 100 pax), Conference Hall (Capacity- 100 pax), Banquet Hall (440 pax), Bar, Gym, Spa etc with a project cost of INR 40.14 Crore.</p>	The project proposal is approved in-principle.
4	<p><b>M/s Omnimove Logistics Pvt Ltd, Bhubaneswar:</b></p> <p>The proposal of 4 Star Hotel at Gop, Puri includes 110 Deluxe &amp; Standard Rooms, 10 Luxury Suites, Multi cuisine Restaurants &amp; Cafeteria, Multiple Banquet Hall &amp; Outdoor Banquet facilities, Executive Meeting Room, - Health Club, Spa &amp; Wellness Centre Bar, Swimming Pool etc with a project cost of INR 49.79 Crore.</p>	The project proposal is approved in-principle.
5	<p><b>M/s Deomali Ecotourism Pvt Ltd, Puri:</b></p> <p>The proposal of Motel at Borabandha, Koraput includes 4 Bamboo cottages, 4 Mud Houses, Restaurant (25 Pax. Capacity), Craft Shop &amp; Public Toilet etc with a project cost of INR 1.50 Crore.</p>	The project proposal is approved in-principle.
6	<p><b>M/s Padma Eastern Hotels Pvt Ltd, Bhubaneswar:</b></p> <p>The proposal of 4 Star Hotel at Gopalpur, Ganjam includes 57-Queen Court, 24-Kings Court, 7-Family Room, 1- Grand Royal Villa, 4- Imperial Suite, 4- Regal Suite, 3- Royal Villa, 2- Conference Hall(400 pax), 2- Board Room(40 pax each), 2- Restaurants, Rooftop Banquet (7500 sft), Gymnasium &amp; Spa, Swimming Pool,</p>	The project proposal is approved in-principle.

	Themed Bar etc with a project cost of INR 48.38 Crore.	
7	<p><b>M/s Vikash Eco Resort Pvt Ltd, Bhubaneswar:</b></p> <p>The proposal of Houseboat at Gadadwar(Chilika), Khordha includes 1 Deluxe houseboat having 10 bedrooms with attached toilets, 1 Ultra Luxury houseboat having 2 independent bedrooms with attached toilets, Restaurant, Dock Gazebos, 10 Cottages, 2 Luxury Caravans, Bar &amp; Cafeteria, Spa, Open Air Theatre, Adventure Park etc with a project cost of INR 14.67 Crore.</p>	The project proposal is approved in-principle.
8	<p><b>M/s Suave Ventures Pvt. Ltd, New Delhi:</b></p> <p>The proposal of Heritage Hotel at Rambha, Ganjam includes Palace Rooms-8, Art Décor- 6, Villa-2, Restaurant, Bar, Swimming Pool, Meeting Hall, Gym &amp; Spa etc. with a project cost of INR 24.67 Crore.</p>	The project proposal is deferred. It is essential to know the baseline of the project so as to know the quantum of investment proposed/ made on development made by the project proponent. The promoter shall be requested to provide baseline information on the existing facilities as well as details of the proposed/ developed facilities.
9	<p><b>M/s Sri Sri Nrusinghanath Ayurveda College and Research Institute, Bargarh:</b></p> <p>The proposal of Wellness Resort at Paikmal, Bargarh includes 14 Cottages, 21 Single Rooms, 14 Twin Sharing Rooms, 6 Dormitories (4 sharing) Yoga centre, Meditation Centre, Herbal Garden, Panchakarma and Physiotherapy Centre, Dinning Hall etc. with a project cost of INR 8.50 Crore.</p>	The project proposal is deferred. The promoter shall be requested to submit feasibility report of the proposed project, given the remote location of the same.
10	<p><b>M/s Tiras Hotel and Restaurant Pvt Ltd, Bhubaneswar:</b></p> <p>The proposal of WAC at Hanspal, Khordha includes Food Plaza, ATM, Public Convenience, Emergency Facility, Communication Centre etc. with a project cost of INR 1.00 Crore.</p>	The project proposal is Rejected. Land allotment in BDA area can be made only by way of auction as per OTP 2022. Hence land cannot be allotted to the said project at the said location.
11	<b>M/s Motel Dev Kutir, Mayurbhanj:</b>	The project proposal is approved in-

	The proposal of Motel at Devkund, Mayurbhanj includes 19 Rooms, 1 Restaurant, 1 Banquet Hall, Open Air Gym, 1 Swimming Pool, Parking Space etc. with a project cost of INR 7.12 Crore.	principle, subject to assessment of quantum of land by DoT and availability of suitable land.
12	<b>M/s Sanaghagara Plaza, Keonjhar:</b> The proposal of Motel at Anjar, Keonjhar includes 6 Rooms, 1 Restaurant, 1 Kalyan Mandap, Parking Space etc with a project cost of INR 1.55 Crore	The project proposal is approved in-principle, subject to assessment of quantum of land by DoT and availability of suitable land.
13	<b>M/s Puri Seafarers Private Limited, Bhubaneswar:</b> The proposal of Water Sports at Mahanadi, Cuttack includes as Solar Shikara Boat (4 Seaters), Electric Pedal Boat (6 Seaters), Zorbing Balls, Aqua Bicycle, Canoe & Kayaks, Electric Movable Café (6 Seaters), etc with a project cost of INR 0.87 Crore.	The project proposal is approved in-principle.
14	<b>M/s Sky Drive Adventure and Water Sports, Nayagarh:</b> The proposal of Water Sports at Puri Sea Beach, Puri includes as 1- Jeep Parasail, 1- Winch Parasail, 1 Jet Ski, 2 Speed Boat, 1 Banana Boat, 1- Bumper Boat etc. with a project cost of INR 0.33 Crore.	The project proposal is approved in-principle.

#### Deferred Proposals

1	<b>M/s Prabhukrupa Estates And Properties, Puri:</b> The proposal of 4 Star Hotel at Puri includes 51 Rooms, Conference Room, Meeting Rooms, Board Rooms, Multi-cuisine 2 Restaurant with bar (100 pax. total capacity), Convention centre (14,000 sft with 1500 pax capacity), Cafeteria, Gym/Spa, Roof Top Swimming pool etc. with a project cost of INR 30.50 Crore.	The project proposal is in-principle approved, subject to airport clearance of zoning regulations of PKDA.
2	<b>M/s Crochet Industries Private</b>	The project proposal is approved in-

	<p><b>Limited, Gopalpur:</b></p> <p>The proposal of Bamboo Theme Eco Friendly Resort at Gopalpur, Ganjam includes 50 Rooms, Convention Hall, Meeting lounges, Multi-cuisine Restaurants, Open-air theatre, Swimming Pool etc with a project cost of INR 17.00 Crore.</p>	principle.
3	<p><b>M/s S S Consortium, Bhubaneswar:</b></p> <p>The proposal of Food Court Complex at Bankimuhan, Puri includes 20 Guest rooms, Food court (Capacity- 200 pax.), Lounge Bar, Indoor &amp; Outdoor games, Amphitheatre, Shops etc with a project cost of INR 7.14 Crore.</p>	The project proposal is approved in-principle.
4	<p><b>M/s Damodar Ropeways and Infra Limited, Kolkata, WB:</b></p> <p>The Ropeway at Nandankanan, Bhubaneswar includes approx. 630 Mtrs. of alignment starting from Zoological Park to Botanical Garden across the Kanjia lake with a project cost of INR 8.05 Crore.</p>	The project proposal is approved in-principle.

It was emphasised that the proponents of the projects approved in-principle as above have an obligation to comply the relevant laws and rules related to development of the respective projects.

The meeting concluded with vote of thanks to the Chair and all present.



**Addl. Chief Secretary to Govt.**  
**Department of Tourism**



## ODISHA COASTAL ZONE MANAGEMENT AUTHORITY

Forest, Environment & Climate Change Department, Government of Odisha

Letter No. 67 /OCZMA

Dt. 04/06/2022

From

Sri Susanta Nanda, IFS  
Director, Environment-cum-  
Special Secretary to Govt.  
and Member Secretary, OCZMA

To

Mr. Gautam Agarwal  
The Vikash Eco-Resort Pvt.Ltd.  
L-3/104, Acharya Vihar,  
Bhubaneswar-751013

Sub: Construction of Floating Jetty for the operation of House Boat at Chilika by Vikash Eco Resort Pvt. Ltd, Bhubaneswar.-CRZ Clearance reg...

Sir,

This has reference to your above proposal submitted to this Authority vide Letter No. – NIL dt. 2.05.2022 for seeking prior CRZ Clearance under CRZ Notification, 2019.

The proposal was considered by the Authority in the 41<sup>st</sup> meeting held on 18.05.2022 in the light of provisions under Coastal Regulation Zone Notification, 2019.

1. It is interalia noted that the proposal is for setting up of a floating jetty in Chilika for operation of House Boat to enhance tourism activities in chilika. The area selected for the project is near Yatri Nivas, Satapada. Total project cost is Rs. 3.5 lakhs.
2. The length of the floating jetty is 100' with a width of 8'. The jetty will be tied with a deck of size 12' x 20'. The size of the house boat is proposed to be 94 feet long and 22ft. width and will be made up of steel body. There will be 3 bed rooms with attached toilet, one suit room, lounge for 50 person capacity and kitchen. A maintenance yard for the boat is also proposed in this project. The water depth required for the project is minimum 900mm.
3. The boat shall be designed with Naval architect as per Kerala Inland Vessels Act 2010/2015 considering the safety features to minimize the risk. Boat will be in low height and wide to increase the stability. The other structures include one STP Pump house, STP, One DG room, transformer and one temporary rest room.
4. The waste water from the house boat will be pumped to the STP of 5 KLD for treatment and the treated water will be reused in the plantation area. The solid waste mostly the domestic waste both Biodegradable and Non degradable will be collected separately and disposed in the Municipal bins.
5. The project accorded single window clearance from Dept. of Tourism vide Letter No. 782/TSM-29/2020 Dt. 25.01.2021 and Permission from Chilika Development Authority vide letter no. 1714/CDA Dt. 09.11.2021 on route clearance for operation of House Boat.
6. As per CZR Map in 1:25000 the proposed project site falls in CRZ-IVB, CRZ-III. The floating jetty falls on CRZ-IVB area. The STP Pump house, DG room and transformer fall in CRZ-III

(NDZ) area. The sitting hall & STP are located outside the CRZ area. Geographical location of light house site is 20° 47' 27.117" & 86° 56' 27.517"E.

7. The proposed activities are permissible under CRZ Notification, 2019 as per Para 5.4 CRZ-IV (ii) (a) "foreshore facilities like ports, harbour, jetties, wharves, quays, slipways, bridge, sea link and hover ports for coast guard etc.

Para 5.3-CRZ-III (ii) (c) " Construction of dispensaries, schools public rain shelter, community toilets, bridges, roads, provisions of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority"

Para 5.3-CRZ-III (ii) (d) "construction of Units or auxiliary there to for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee".

8. OCZMA discussed the proposal and decided to grant CRZ clearance to the aforesaid project under the provisions of CRZ Notification, 2019 with the following conditions:
- a. Solid waste or sewage should not be discharge to the Chilika Lake in any manner.
  - b. Regular monitoring of oil pollution should be done by the project proponent.

The Clearance is subject to strict compliance of the following terms and conditions:

- i. Adequate safeguard measures should be provided to deal with oil spill and water pollution by the boats at the jetty area.
- ii. It must be ensured that no waste including solid waste, trash fish, other organic wastes if any, is released from the boats within the jetty during landing or berthing. Necessary arrangements would be required to offload such as solid/organic wastes from boats for planned disposal.
- iii. It must be ensured that plastic containers and polythene bags should not be disposed to the coastal water.
- iv. Necessary precaution and design criteria should be used for construction and operation keeping in view of the possible impact of cyclone/tsunami on the structures.
- v. A six-monthly monitoring report shall be submitted by the project proponent to the OCZMA in respect of the stipulated terms and conditions mentioned in the CRZ Clearance in hard and soft copies on 1st June and 31st of December of each calendar year.
- vi. The CRZ Clearance accorded to the projects shall be valid for a period of seven years from the date of issue of the clearance order, provided that the construction activities are completed and the operation commence within the 7 years period.

- vii. All other statutory clearances shall be obtained as applicable from the respective competent Authority.
- viii. In case any change in scope of the project, the project would require a prior consent from the Authority.

A. GENERAL CONDITIONS:-

- i. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of underground water quality.
- ii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, Wildlife (Protection) Act 1972 & Forest Conservation Act, 1980 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Odisha and any other Court of Law relating to the subject matter.
- iii. The information that the project has been accorded CRZ clearance shall be publicized in the local area by the project proponent by way of advertisement in two newspapers and clearance order shall be displayed on the notice board of the Collector's office/local Municipality/local town planning Authority / Gram Panchayat Office.
- iv. OCZMA reserves the right to add additional safeguard measures / conditions subsequently, if found necessary and to take action including revoking of the CRZ Clearance.
- v. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the relevant provisions of the Environment (Protection) Act, 1986.

  
Director, Environment, FE&CC Dept.  
and-Member Secretary, OCZMA

Memo No. 68/OCZMA

Dt. 04/06/2022

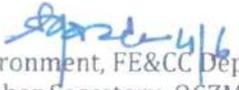
Copy forwarded to the Additional Chief Secretary to Govt., Forest & Environment Department, Govt. of Odisha/ Chairman or Member Secretary, SPCB, Odisha / PCCF Odisha / PCCF (WL) and Chief Wildlife Warden, Odisha / Chief Conservator of Forests, Regional Office (EZ), MoEF, A-3 Chandrasekharpur, BBSR-751023/ Collector & District Magistrate, Khurda for information and necessary action.

  
Director, Environment, FE&CC Dept.  
and-Member Secretary, OCZMA

Memo No. 69/OCZMA

Dt. 04/06/2022

Copy forwarded to the Director Tourism, Department of Tourism & Culture, Govt. of Odisha, for information and necessary action.

  
Director, Environment, FE&CC Dept.  
and-Member Secretary, OCZMA

Memo No. 70/OCZMA

Dt. 04/06/2022

Copy forwarded to the District Magistrate & Collector, Puri/Khurdha for information and necessary action.

  
Director, Environment, FE&CC Dept.  
and-Member Secretary, OCZMA

**11. Construction of Floating Jetty for the operation of House Boat at Chilika by Vikash Eco Resort Pvt. Ltd, Bhubaneswar.**

The Director Environment-cum Member Secretary, OCZMA made a brief presentation on the proposal based on the documents submitted by the project proponent before the Authority.

- i. Authority noted that the proposal is for setting up of a floating jetty in Chilika for operation of House Boat to enhance tourism activities in chilika. The area selected for the project is near Yatri Nivas, Satapada. Total project cost is Rs. 3.5 lakhs.
  - ii. The length of the floating jetty is 100' with a width of 8'. The jetty will be tied with a deck of size 12' x 20'. The size of the house boat is proposed to be 94 feet long and 22ft. width and will be made up of steel body. There will be 3 bed rooms with attached toilet, one suit room, lounge for 50 person capacity and kitchen. A maintenance yard for the boat is also proposed in this project. The water depth required for the project is minimum 900mm.
- The boat shall be designed with Naval architect as per Kerala Inland Vessels Act 2010/2015 considering the safety features to minimize the risk. Boat will be in low height and wide to increase the stability. The other structures include one STP Pump house, STP, One DG room, transformer and one temporary rest room.
- iii. The waste water from the house boat will be pumped to the STP of 5 KLD for treatment and the treated water will be reused in the plantation area. The solid waste mostly the domestic waste both Biodegradable and Non degradable will be collected separately and disposed in the Municipal bins.
  - iv. The project accorded single window clearance from Dept. of Tourism vide Letter No. 782/TSM-29/2020 Dt. 25.01.2021 and Permission from Chilika Development Authority vide letter no. 1714/CDA Dt. 09.11.2021 on route clearance for operation of House Boat.
  - v. As per CZR Map in 1:25000 the proposed project site falls in CRZ-IVB, CRZ-III. The floating jetty falls on CRZ-IVB area. The STP Pump house, DG room and transformer fall in CRZ-III (NDZ) area. The sitting hall & STP are located outside the CRZ area. Geographical location of light house site is 20° 47' 27.117" & 86° 56' 27.517"E.
  - vi. The proposed activities are permissible under CRZ Notification, 2019 as per Para 5.4 CRZ-IV (ii) (a) "foreshore facilities like ports, harbour, jetties, wharves, quays, slipways, bridge, sea link and hover ports for coast guard etc.

Para 5.3-CRZ-III (ii) (c) " Construction of dispensaries, schools public rain shelter, community toilets, bridges, roads, provisions of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority"

Para 5.3-CRZ-III (ii) (d) "construction of Units or auxiliary there to for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee".

OCZMA discussed the proposal and decided to grant CRZ clearance to the aforesaid project under the provisions of CRZ Notification, 2019 with the following conditions:

1. Solid waste or sewage should not be discharge to the Chilika Lake in any manner.
2. Regular monitoring of oil pollution should be done by the project proponent).

**12. Setting up of a Floating Jetty for the operation of water-sports activities and development of Gopalpur Children's Park providing River Crossing Zip Line, Giant Swing, Air Gun Game, Cricket net, Restaurant, Toilet Facilities and other activates inside Gopalpur Children's Prak, Gopalpur, Ganjam.**

The Director Environment-cum Member Secretary, OCZMA made a brief presentation on the proposal based on the documents submitted by the project proponent before the Authority.

- i. Authority noted that the proposal is for setting up of a floating jetty in Haripur Creek for operation of water sports activities and development of existing Biju Adventure Park formerly known as Gopalpur Children Park for which Gopalpur NAC has been issued the work order on lease basis for 10 years for adventure cum water sports Park on build-own-operate (BOO) Model. The tourism activities include two Zip line Tower on both sides of the Creek for operation of Ropeway, Two Giant Swing, One air gun game zone, ATV, Bungee trampoline, UTV, bull ride etc. The base of the towers will be RCC structure and the towers will be made up of Steel structures. The length of the floating jetty is 50' with a width of 8'. The jetty will be tied with a deck of size 12' x 20'. The other structures include construction of one restaurant of size 48 ft x 46 ft, one open food court of size 95 ft x 15ft and two toilets each for ladies and gents within the park premises.
- ii. The water requirement of 7 KLD will be met from municipality supply and electricity requirement of 15 KW and will be sourced from Tata Power Supply. Waste water generated will be treated through septic tank. The solid waste generated will be collected separately and disposed in the Municipal agency.
- iii. The GPS Co-ordinates of the activities are (i) Floating Jetty- $19^{\circ} 15' 39.11''$  N  $84^{\circ} 54' 41.03''$ E (ii) Zip line Tower 1- $19^{\circ} 15' 38.64''$  N  $84^{\circ} 54' 41.28''$ E (iii) Zip line Tower 1- $19^{\circ} 15' 45.22''$  N  $84^{\circ} 54' 36.68''$ E (iv) Giant Swing Tower-1- $19^{\circ} 15' 38.12''$  N  $84^{\circ} 54' 41.24''$ E (v) Giant Swing Tower-2- $19^{\circ} 15' 38.11''$  N  $84^{\circ} 54' 40.81''$ E (vi) Air gun- $19^{\circ} 15' 38.29''$  N  $84^{\circ} 54' 40.53''$ E (vii) Restaurant & food court-  $19^{\circ} 15' 36.54''$  N  $84^{\circ} 54' 38.81''$ E.

## BEFORE THE NATIONAL GREEN TRIBUNAL

Original Application No. \_\_\_\_\_ of 2025

In re:

MAA KALIJAEE MOTOR BOAT WORKERS UNION... APPLICANT

Versus

STATE OF ODISHA AND OTHERS

... RESPONDENTS

KNOW ALL to whom these present shall come I, Bibhuti Behera, S/o- Lodukiswar Behera, aged about-31 years, At/Po-Barakul, Aswari patina, Dist- Khordha, Pin-752030, Secretary of the applicant organisation in the above mentioned case, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email-[sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com) Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 3rd day of July 2025.

Accepted subject to the terms of fees.

*Sankar Prasad Pani*  
Advocate

*Ashutosh Padhy*

*x Bibhuti Behera*

Client **ସଂପାଦକ**

ମା'କଳିଜାଲ ମୋଟର ବୋଟ ଶ୍ରମିକ ସଂଘ  
ବଡ଼କୁଳ, ପାନୁନିବାସ ପାଖ, ବଡ଼କୁଳ, ଖୋର୍ଦ୍ଧା